

PUNJAB VIDHAN SABHA

Bill No. 60-PLA-2016

**THE PUNJAB STATE COMMISSION FOR MINORITIES
(THIRD AMENDMENT) BILL, 2016**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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BILL

further to amend the Punjab State Commission for Minorities Act, 2012.

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India, as follows :—

1. (1) This Act may be called the Punjab State Commission for Minorities (Third Amendment) Act, 2016. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab State Commission for Minorities Act, 2012, in section 5, for sub-section (1), the following sub-section shall be substituted, namely :— Amendment in section 5 of Punjab Act 13 of 2013.

“(1) (a) The Chairperson shall hold office for a term of three years from the date he assumes office and shall be eligible for re-appointment up to two terms of the same duration or until he attains the age of seventy years, whichever is earlier.

(b) The Senior Vice-Chairperson, the Vice-Chairperson and every Member shall hold office for a term of three years from the date he assumes office and shall be eligible for re-appointment for another term of the said duration or until he attains the age of seventy years whichever is earlier.”.

CHANDIGARH :
The 10th January, 2017

SHASHI LAKHANPAL MISHRA,
Secretary.